

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. CC. 11239 OF 2014
WITH
INTERLOCUTORY APPLICATION NO.1**

(Application for condonation of delay in filing Special Leave Petition)

DHAMPUR SUGAR MILLS LTD.

...PETITIONER

VERSUS

COMMISSIONER OF INCOME TAX & ANR.

...RESPONDENT

OFFICE REPORT

It is submitted for information of the Hon'ble Court that the Special Leave Petition above-mentioned is filed against the Judgment and Order dated 16th December, 2013 of the High Court of Allahabad in ITA No. 318 of 2008 and is barred by time by 57 days. The Counsel for the petitioner has filed an application for condonation of delay in filing Special leave Petition.

It is further submitted for information of the Hon'ble Court that the Special Leave Petition No. 12236 of 2014 entitled "M/S DHAMPUR SUGAR MILLS LTD vs CIT & ANR" between same parties arising from a similar issue which was listed before the Hon'ble Court on 28th April, 2014, when the Hon'ble Court has directed to issue notice. (Copy of the Order dated 28th April, 2014 and 7th July, 2014 is enclosed herewith for reference.)

The matters alongwith application above-mentioned is listed before the Hon'ble Court with this office report.

DATED THIS THE 25TH DAY OF JULY, 2014.

ASSISTANT REGISTRAR

COPY TO:

Mr. Ambhoj Kr. Sinha, Advocate

ASSISTANT REGISTRAR